

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1492  
ANSWERED ON:05.03.2010  
IRREGULARITIES IN CGHS  
Muttemwar Shri Vilas Baburao

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

to reply given to Unstarred Question No. 3631 on December 11, 2009 regarding the Irregularities in Co-operative Group Housing Societies and state:

- (a) whether the inquiry in all the Cooperative Group Housing Societies (CGHS) in the matter of irregularities has since been completed;
- (b) if so, whether all the CGHS have since been informed about the irregularities and the corrective measures required to be taken by them and the action taken by the Registrar, CGHS against such societies;
- (c) whether some of the societies allotted flats to their members without obtaining the formal approval from the Registrar of Cooperative Group Housing Societies;
- (d) if so, the details thereof;
- (e) the names of the societies awaiting the approval of the Registrar, CGHS for allotment of flats to their members; and
- (f) the names of the societies in order of their seniority awaiting allotment of land by the Delhi Development Authority?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The Central Bureau of Investigation (CBI) has informed that inquiries in respect of all the Co-operative Group Housing Societies (CGHS) referred to by the High Court of Delhi have been completed.

(b): CBI has further informed that upon completion of inquiries, 202 regular cases were registered. In 197 cases, chargesheets have been filed and 5 cases have been closed. Copies of the chargesheet, wherever called for, have been supplied to the Registrar of Co-operative Societies (RCS). CBI has further informed that the RCS has been informed regarding those CGHS, where cases have not been registered, and where further action was required to be taken by that office.

The RCS has intimated that in compliance of the direction of the High Court dated 25.8.08 in the matter of Yogiraj Krishna Vs. DDA and Others, the cases for draw of lots are processed subject to the findings of CBI.

(c) & (d): The RCS has further intimated that as per the media report/information obtained from the societies themselves, 11 societies are reported to have allotted flats to their members without its approval, and that complaints have been filed with the police against these eleven societies, viz, IDC CGHS, Baroda House CGHS, Janaksar

CGHS, Shri New Anamika CGHS, Sapna Ghar CGHS, The Crown CGHS, Appu Enclave CGHS, Sapta Parni CGHS, Navel Tech Officers CGHS, Sant Sunder Das CGHS and Bharat Jagriti CGHS.

(e): A list containing the names of 37 societies furnished by RCS, awaiting approval of RCS is Annexed.

(f): DDA has stated that it allots land to the Societies cleared by the RCS subject to their seniority, eligibility and availability of land, and that as per the available records, no society is awaiting the allotment of land at present.